

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.973 of 2006

Allahabad, this the 27th day of August, 2008.

Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mrs. Manjulika Gautam, Member-A

D.K. Dixit,
Working as Junior Engineer-I
R/o House No.2228 Khati
Baba Brahma Puri Colony
Near Dr. Pandey Clinic,
Jhansi.

...Applicant

(By Advocate : Shri Rakesh Verma)

Versus

1. Union of India, through General Manager, North Central Railway, Nawab Yusuf Road, Allahabad.
2. The Chief Electrical Engineer (Operating), North Central Railway, Allahabad.
3. Additional Divisional Railway Manager, North Central Railway, Jhansi.
4. The Senior Divisional Electrical Engineer (Operating), Trip Shed, North Central Railway, Jhansi.

.....Respondents.

(By Advocate : Shri S.S. Agnihotri)

O R D E R

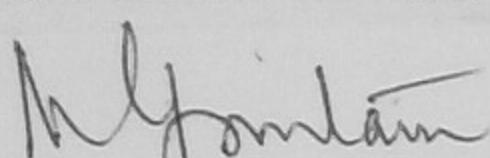
By Hon'ble Mr. A.K. Gaur, Member-J :

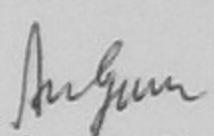
We have carefully seen the order passed by Appellate authority as well as Revisional Authority. In our considered view the order passed by the authority is cryptic, unreasoned and non-speaking order, in view of the decision rendered by Hon'ble Supreme Court in the case of Narindra Mohan Arya Vs. United India Insurance Corporation Ltd. reported in

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2006 SCC (L&S) 840 and AIR 1986 SC 1173 - Ram Chandra Vs. Union of India & ors., it was the duty of these authorities to have considered each and every points raised by the applicant in his appeal, by not doing the same, the respondents have committed serious illegality.

2. In view of the aforesaid observation, we quash and set aside the appellate and Revisional order (Annexure-A-2 and A-3) and the matter is remitted back to the Appellate Authority to reconsider the matter and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.
3. With the above directions, the OA is disposed of.
4. No order as to costs.


Member-A


Member-J

RKM/